The Tripura Eyes (Authority for Use for Therapeutic Purposes) Act, 1988

Act 7 of 1988

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An Act
to provide for the use of eyes of deceased persons for therapeutic purposes and for matters connected therewith.

Be it enacted by the Tripura Legislative Assembly in the Thirtieth Year of the Republic of India as follows:—

Short title, extent and commencement.
1. (1) This Act may be called the Tripura Eyes (Authority For Use For Therapeutic Purposes) Act, 1988.
(2) It extends to the whole of the State of Tripura.
(3) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

Definitions. 2. In this Act, unless the context otherwise requires,—
(a) "near relative" in relation to a deceased persons, means any person related to him as spouse, parent, son, daughter, brother or sister and includes any other person who is related to him—

(i) by lineal consanguinity within three degrees or by collateral consanguinity within six degrees; or

(ii) by marriage with any of the relatives aforesaid.

Explanation :- The expressions "lineal consanguinity and collateral consanguinity" shall have the meanings respectively assigned to them in the Indian Succession Act, 1925 and degrees if relationship shall be computed in the manner laid down in that Act:
(b) "prescribed" means prescribed by rules made under this Act:

(c) "registered medical practitioner (Ophthalmic)" means a medical practitioner who possesses any recognised medical qualification as defined in clause (h) of section 2 of the Indian Medical Council Act, 1956, and possesses a post-graduate qualification in Ophthalmology or a Certificate showing that he had received training in enucleation procedure in the Ophthalmic Department of a hospital or teaching institution for therapeutic purposes approved by the State Government in this behalf and who is enrolled on a State Medical Register as defined in clause (k) of the said section:

(d) "State Government" means the Government of Tripura.

3. (1) If any person had, either in writing or orally, in the presence of two more witnesses (at least one of whom is a near relative of such person) unequivocally authorised, at any time before his death, the use of his eyes, after his death, for therapeutic purposes (such person being hereafter in this sub-section referred to as the donor), the person lawfully in possession of the dead body of the donor shall, unless he has any reason to believe that the donor had subsequently revoked the authorisation aforesaid, grant to a registered medical practitioner (Ophthalmic) all reasonable facilities for the removal, for therapeutic purposes, of the eyes from the dead body of the donor.

(2) Where no such authorisation as is referred to in sub-section (1) was made by any person before his death but no objection was also expressed by such person to his eyes being used after his death for therapeutic purposes, the person lawfully in possession of the body of the deceased person may, unless he has reason to believe that any near relative of the deceased person has objection to the deceased person’s eyes being used for therapeutic purposes, authorise the removal of the eyes of the deceased person for their use for therapeutic purposes.

(3) The authority given under sub-section (1) or, as the case may be, under sub-section (2), shall be sufficient warrant for the removal, for the therapeutic purposes, of the eyes from the body of the deceased person: but no such removal shall be made by any person other than a registered medical practitioner (Ophthalmic) who had satisfied himself, before such removal, by a personal examination of the body from which eyes are to be removed, life is extinct in such body.
4. (1) No facilities shall be granted under sub-section (1) of section 3 and no authority shall be given under sub-section (2) of that section for the removal of eyes from the body of a deceased person if the person required to grant such facilities, or empowered to be given such authority, has reason to believe that an inquest may be required to be held in relation to such body in pursuance of the provisions of any law for the time being in force.

(2) No authority for the removal of eyes from the body of a deceased person shall be given by a person to whom such body has been entrusted solely for the purpose of interment, cremation, or other disposal.

5. (1) In case of a dead body lying in a hospital or prison and not claimed by any of the near relatives of the deceased person, the authority for the removal of the eyes from the dead body which so remains unclaimed may be given, subject to the provision of sub-section (2), in the prescribed form, by the person in charge, for the time being, of the management or control of the hospital or prison or by an employee of such hospital or prison, authorised in this behalf by the person in charge of the management or control thereof.

(2) The authority referred to in sub-section (1) shall not be given except after the expiry of—

(i) half an hour from the time of the death of the concerned person, in cases where no facility for cold storage of the dead body is available in the hospital or prison; or

(ii) two hours from the time of death of the concerned person, in cases where facility for cold storage of the dead body is available in the hospital or prison.

Explanation:- For the purposes of this section, 'hospital' includes a nursing home, medical or teaching institution for therapeutic purposes or other like institution.

6. Where the body of person has been sent for postmortem examination—

(a) for medico-legal purposes by reason of the death of such person having been caused by accident or any other unnatural cause, or

(b) for pathological purposes.
the person competent under this Act to give authority for the removal of
the eyes from such dead body may, if he has reason to believe that the
eyes will not be required for the purpose for which such body has been
sent for postmortem examination, authorised the removal for therapeutic
purposes, of the eyes of such deceased person provided that he is satisfied
that the deceased person had not expressed, before his death, any
objection to his eyes being used for therapeutic purposes after his death or,
where he had granted an authority for the use of his eyes for therapeutic
purposes after his death, such authority has not been revoked by him
before his death.

7. After the removal of the eyes from the body of the deceased person,
the registered medical practitioner (Ophthalmic) shall take such steps for
the preservation of the eyes so removed as may be prescribed.

8. (1) Nothing in the foregoing provision of this Act shall be
construed as rendering unlawful any dealing with any body or with any
part of the body of a deceased person if such dealing would have been
lawful if this Act had not been passed.

(2) Neither the grant of any facility or authority for the removal of
eyes from the body of a deceased person in accordance with the
provisions of this Act nor the removal of eyes from the body of a deceased
person in pursuance of such authority shall be deemed to be an offence
punishable under section 297 of the Indian Penal Code.

9. No suit, prosecution or other legal proceeding shall lie against any
person for anything which is in good faith done or intended to be done
under this Act.

10. (1) The State Government may, by notification in the official
Gazette, make rules for carrying out the provisions of this Act.

(2) In particular and without prejudice to the generality of the
foregoing power, such rules may provide for all or any of the following
matters, namely:—

(a) the form in which removal of eyes from unclaimed
bodies may be authorised, as required by section 5;
(b) the preservation of removed eyes, as required by section 7;

(c) the publicity which may be given to the provisions and objects of this Act;

(d) any other matter which is required to be or may be prescribed.

(3) Every rule made under this Act shall be laid, as soon as may be after it is made, before the Tripura Legislative Assembly, while it is in session, for a total period of fourteen days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, the Tripura Legislative Assembly agrees, in making any modification in the rule or that the rule should not be made, the rules shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annullment shall be without prejudice to the validity of anything previously done under that rule.